

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

107. IA/2110/2024 IA/2111/2024 C.P. (IB)/892(MB)2022

**IN THE MATTER OF**

IDBI Trusteeship Services Limited

... Petitioner

Vs

Radius & Deserve Land Developers Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 03.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant in both IAs:

Adv. Drishti Das (PH)

For the Respondent:

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**ORDER**

**IA 2110 of 2024**- The prayer in the present Application is for extension of 90 days from 28.03.2024. In view of the submissions made, the prayer is allowed and the extension of 90 is granted with effect from 28.03.2024. Accordingly, the IA is **allowed** and **disposed of**.

**IA 2111 of 2024**- Adjourned to **06.05.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/